

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.87082 of 2016

[Arising out of Order-in-Appeal No.SK/256 to 259/Thane-II/2016, dt.24.04.2016, passed by the CCE (Appeals), Mumbai-I]

CCE Thane-II

3rd Floor, Navprabhat Chambers, Ranade Road,
Dadar (West), Mumbai 400 028

.....Appellant

VERSUS

M/s Eltech Rubber (India) P. Ltd

16A, Raju Industrial Estate, Penkar Pada Road,
Near Dahisar Check Naka, Mira Road 401 104

.....Respondent

Appearance:

For Appellant : Mrs. A.S. Parab, AC (AR)

For Respondent : Shri Lalit Munoyat, Chartered Accountant

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR.SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87153/2019

Date of Hearing: 26.11.2019

Date of Decision: 26.11.2019

PER: S.K. MOHANTY

This miscellaneous application is filed by the Revenue seeking withdrawal of the appeal on the ground that the amount involved in the present appeal is less than Rs.50.00 lakhs, in view of CBEC's Litigation Policy Circular No. 390/Misc/116/2017-JC, dated 22.08.2019.

2. In the result, Revenue's appeal is dismissed being withdrawn.
Miscellaneous Application disposed of.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar